

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) 134.

(c) Such requests of allottees for payment of interest are finalised in consultation with the Finance Wing. Necessary action in this regard has already been initiated. In some cases the matter is sub-judice.

Registration in the Name of Allottees

1089. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the time taken by D.D.A. for getting the flats registered in the name of allottees after full payment is made by them.

(b) the number of cases pending with D.D.A wherein the request has been made to them for getting the flats registered in the name of the allottees; and

(c) the steps taken to clear the pending cases expeditiously?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) The registration in the name of allottees taken a period approximately four months subject to clearance from Accounts Units, site inspection reports and preparation of site plans.

(b) 672 cases as on 5.11.1991.

(c) Information is being collected and will be laid on the Table of the House.

Unauthorised Constructions in DDA Colonies

1090. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether unauthorised and illegal constructions are being carried out openly by the allottees in various residential colonies of the Delhi Development Authority;

(b) whether the Government propose to ascertain the facts in this regard; and

(c) if so, the steps the Government propose to take to check unauthorised and illegal constructions?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) and (b). The DDA has reported that in a large number of cases violation of Building Bye-laws and sanctioned plans by private builders have been noticed in colonies under the control of DDA.

(c) Whenever cases of unauthorised construction are noticed, action is initiated as per provisions of Delhi Development Act, 1957 and Section 343 and 344 of the Delhi Municipal Corporation Act. A Committee headed by Secretary, Ministry of Urban Development has also gone into this matter and has submitted its report to the Delhi High Court. The Committee has suggested deterrent action, improvement over legal impediment and strengthening of local bodies including Delhi Police for effective remedial actions against unauthorised constructions/users.

[English]

Sale Prices of Fertilizers

1091. SHRI RAM VILAS PASWAN: Will the PRIME MINISTER be pleased to state:

(a) whether considering the sharp rise in the inputs and production cost, the Government propose to maintain the selling price of fertilizers at a level to make it economical for both the manufacturers and the farmers; and